

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Eleventh REPORTS  
(ENGLISH VERSION)**



**सत्यमेव जयते**

**Eleventh Lok Sabha**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

## NINTH REPORT

(Presented on 14-5-1997)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 12 May, 1997 for classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

### *Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to eight Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A'.

1. The Constitution (Amendment) Bill, 1997 (*Amendment of article 171*) by Shri K.C. Kondaiah.
2. The Land Acquisition (Amendment) Bill, 1997 (*Insertion of new section 54A*) by Shri Bhagwan Shankar Rawat.
3. The States Reorganisation (Amendment) Bill, 1997 (*Amendment of section 51*) by Shri Bhagwan Shankar Rawat.
4. The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1997 by Shri G.M. Banatwalla.
5. The Private Schools (Regulation) Bill, 1997 by Shri G.A. Charan Reddy.

The Committee further recommend that the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in the Appendix.

### *Recommendations*

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
12 May, 1997

22 Vaisakha, 1919 (Saka)

SHEELA GAUTAM,  
*Acting Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 1997 ( <i>Amendment of article 171</i> ) by Shri K.C. Kondaiah.	27 of 1997	A	2 hours
2.	The Land Acquisition (Amendment) Bill, 1997 ( <i>Insertion of new section 54A</i> ) by Shri Bhagwan Shankar Rawat.	44 of 1997	A	2 hours
3.	The Land Acquisition (Amendment) Bill, 1997 ( <i>Substitution of new section for section 16, etc.</i> ) by Shri Bhagwan Shankar Rawat.	62 of 1997	B	2 hours
4.	The States Reorganisation (Amendment) Bill, 1997 ( <i>Amendment of section 51</i> ) by Shri Bhagwan Shankar Rawat.	63 of 1997	A	2 hours
5.	The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1997 by Shri G.M. Banatwalla.	52 of 1997	A	2 hours
6.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1997 ( <i>Amendment of the Schedule</i> ) by Shri P. Kodandaramaiah.	57 of 1997	B	2 hours
7.	The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1997 ( <i>Amendment of the Schedule</i> ) by Shri Satya Pal Jain.	69 of 1997	B	2 hours
8.	The Private Schools (Regulation) Bill, 1997 by Shri G.A. Charan Reddy.	61 of 1997	A	2 hours